

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:691
ANSWERED ON:21.02.2003
CORRUPT JUDGES
SULTAN SALAHUDDIN OWAISI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the President of Bar Association of India has called for a law to weed out corrupt Judges;
- (b) if so, whether he has also suggested US type Judicial Commission to fight the menace of corruption in the Judiciary as reported in the `Indian Express` dated the December 30,2002 under Caption Tali calls for US type Panel on corrupt judges`;
- (c) if so, whether the Government have taken any initiative to frame the law to overcome this problem;
- (d) if so, the details thereof; and
- (e) the time by which a law is likely to be framed by the Government in this regard?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

- (a) and (b) Yes, Sir. The attention of the Government has been drawn to the statement of the President of the Bar Association of India.
- (c) to (e) The Government is committed to setting up of a National Judicial Commission which would inter-alia draw up a Code of Ethics for Judges of the Supreme Court and the High Courts.

The Political parties have been requested to communicate their views on the question of setting up of a National Judicial Commission for appointment of Judges in the Supreme Court and High Courts and evolve a Code of Ethics for Judges. As setting up of the Commission would involve amendment to the Constitution of India, it is not feasible to indicate a time-frame in this regard.